

Dr. K. L. Sharma: I could answer that, but the question does not arise out of this.

श्री अक्षय वर्मा : प्राल इंडिया कांसिल आफ स्पोर्ट्स के चेयरमैन महोदय और एक दूसरे सक्सेसिव महोदय ने जो यहां पर राय दी है तो क्या गवर्नमेंट यह उचित नहीं समझती कि जिस देश का प्रतिनिधित्व वह ओलम्पिक में करते हैं तो गवर्नमेंट खुद उनका सेलेक्शन करे या गवर्नमेंट का कुछ नियन्त्रण होना चाहिए ?

डा० का० ला० बी बाली . जी हा, उनके ओलम्पिक का जो कांस्टीट्यूशन है उस कांस्टीट्यूशन में यह है कि किसी प्रकार भी सरकार का हस्तक्षेप उसमें नहीं हो सकता है और सरकार किसी भी प्रकार की दखल उनके काम में नहीं कर सकता है। यह इंटरनेशनल ओलम्पिक का कांस्टीट्यूशन ऐसा है जिसमें हम कुछ नहीं कर सकते हैं। मैं समझता हूँ कि उनके दबल दिये बिना भी बीरे बीरे हम यह कोशिश करेंगे कि जिम्मेदार लोग और अच्छे लोग स्पोर्ट्स में आयें ताकि हमारे स्पोर्ट्स ज्यादा अच्छे बन सकें और उसका परिणाम भी अच्छा निकल सके।

Reservation for Backward Classes in Engineering Colleges

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*2114. { **Shri Ayyakannu:**
Shri Harish Chandra Mathur:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government have re-considered the question of reservation of Seats for Backward Classes in Engineering Colleges and Technical Institutions;

(b) the present position and what changes are proposed to be brought about; and

(c) whether this question was considered by All India Council for Technical Education and if so, what advice has been tendered by that body?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

The State Governments were advised in November 1954 that 20 per cent of seats in educational institution be reserved for Scheduled Castes and Scheduled Tribes. The Universities were similarly advised in December 1955. This advice applied to technical institutions also. Subsequently the Backward Classes Commission recommended a large increase in the percentage of seats to be reserved for Scheduled Castes, Scheduled Tribes and other Backward Classes. The recommendation, in so far as it applies to reservation in Technical Institutions is under consideration.

The All India Council for Technical Education discussed the matter at its last meeting held on the 13th April, 1959 but desired full information regarding the reservation made by the State Governments and institutions for various categories of students at present and its effect on the standards before tendering final advice in the matter.

Shri Ayyakannu: There is no reference in the statement to one of the major recommendations of the Council, namely, that special training should be given to Scheduled Caste students before admission as well as during their course in the college. Have Government accepted that recommendation?

Shri Humayun Kabir: The hon. Member is giving information, not asking for it.

Shri Ayyakannu: I want to know whether this recommendation has been accepted by Government?

Shri Humayun Kabir: That recommendation is under consideration along with other recommendations.

Shri Ayyakannu: The Ministry of Home Affairs has recommended to all

the Universities to give special training for Scheduled Caste students, but none of the Universities has accepted it. In view of that fact, are the Ministry of Education considering making the acceptance of that recommendation as one of the conditions for giving grants to Universities?

Shri Humayun Kabir: I can inform the hon. Member that once the Scheduled Caste and Scheduled Tribe students are admitted they do quite well. And, I was very happy to learn from the Director of the Institute at Kharagpur, which is one of our best institutes, that after admission hardly any distinction is observable as between these and other students.

Shri Kadiyan: May I know how far the directive issued by the Central Government to the various institutions to reserve 20 per cent of the seats for Scheduled Castes and Scheduled Tribes and Other Backward Classes students has been implemented?

Shri Humayun Kabir: It is implemented as far as possible. Along with the directive there is a qualifying clause that certain minimum standards have to be maintained and any student of the Scheduled Castes or Scheduled Tribes who conforms to that condition is given every facility.

Shri C. K. Bhattacharyya: The word used here is 'Backward' classes. May I know whether the Government maintains a list of the 'Backward Classes' for this purpose?

Shri Humayun Kabir: Yes; there is a list of 'Backward Classes'.

Shri Ranga: May I know whether Government have enquired whether there were any complaints at all that some of the candidates belonging to these classes and castes have not been given seats even though they have satisfied the minimum qualifications?

Shri Humayun Kabir: I have not received any complaint that any student who satisfied the minimum qualifications was refused any seat.

Shri Jaipal Singh: May we know if the spirit of Government in this particular regard is anyway applicable to the private institutions (*Interruptions*) as the Institution of Technology near Ranchi which makes admissions more or less on an all-India basis? Are directives of any sort given to such private institutions or is the spirit confined to Government institutions only?

Shri Humayun Kabir: The recommendations were made to the Universities also which, for this purpose, are private institutions.

Shri Panigrahi: May I know whether the Backward Classes Commission recommended a further increase of reservation of seats—more than 20 per cent and whether that has also been taken into consideration? Have any of the States implemented it?

Shri Humayun Kabir: It is true that the Backward Classes Commission made a recommendation that 70 per cent of the seats should be reserved. I do not think that this is practicable. We find that even the 20 per cent which is now reserved is not always filled up. Our objective is to try to fill up this quota and work in a way so that after about 15 or 20 years the question of reservation no longer continues.

Shri Sonavane: Sir, may I.....

Mr. Speaker: The hon. Member is too late to rise. Can't he make up his mind to put a question early?

Shri Sonavane: Sir, the other Members of Parliament were given a chance.

Mr. Speaker: The hon. Member is also a Member of Parliament. Yes.

Shri Sonavane: May I know whether it is a fact that in Bombay State some of the Scheduled Caste students seeking admission to technical institutions were not admitted because the reservation was full?

Shri Humayun Kabir: If the reservation was full, then, they have to

take their chance along with other candidates according to merit.

Shri M. S. Krishna: Since the quota reserved for these communities is not filled up, is any special step taken by Government?

Shri Humayun Kabir: We have this year decided that we shall increase the margin between those who come by open competition and those who come through this reservation of seats and allow it at that figure for a number of years and reduce it gradually, as I said earlier, so that after 15 or 20 years, there is no question of reservation.

Dacoity in Churachandpur

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- *2115. { Shri Assar:
- { Shri L. Achaw Singh:
- { Shrimati Masda Ahmed:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a sub-Deputy Collector was robbed by dacoits of more than 50 thousand rupees on the 18th April, 1959 at Tinsong village near Churachandpur (Manipur);

(b) if so, details of the incident; and

(c) who were these dacoits and whether any of them have been arrested?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). It is reported that a party of Revenue officials, which had gone to Tinsong village for disbursement of money to the tribals under the Shifting Cultivation Control Scheme, was looted of Rs. 54,826.35 NP. by some dacoits after an armed attack on the police escort on the night of the 18th April, 1959, at Tinsong. One dacoit is reported to have been killed and one police constable seriously wounded during the encounter. The matter is under investigation.

Engaged as offered by the Chair.

Shri Assar: From the Press report it seems that the Police force did not make full efforts to save public money. If so, what is the action taken by Government?

Shri Datar: The police force was adequate. But a large number of dacoits came and, naturally, after an encounter all this has happened.

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Shri P. R. Patel: May I know the number of police force at the time, and the arms with them? I want to know whether the Deputy Collector had any arms with him.

Shri Datar: I have not got the exact number of the police constabulary with him. But it was presumed that the number would have been ordinarily sufficient.

Naga Hostiles

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- { Shri P. C. Borooah:
- { Shrimati Masda Ahmed:
- { Shri Hem Barua:
- *2116. { Shri L. Madhar Kotaki:
- { Shri Raghunath Singh:
- { Shri P. G. Deb:
- { Shri S. A. Mehdi:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that about 30 armed Naga hostiles attacked an Assam Rifles outpost, 28 miles from Ukhrul, on the night of 12th April, 1959 and there was heavy exchange of fire;

(b) if so, the details of the incident and loss suffered by Assam Rifles; and

(c) the steps taken by the Government to meet such situation in future?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Some thirty armed Naga hostiles attacked an Assam Rifles outpost twenty-eight miles from Ukhrul on the Ukhrul Jessami Road on April 12, 1959. They were engaged by the